

FORM NO. 21.

(S.T.C. RULE 114.)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH, HYDERABAD.

~~MA/1/1987~~ OP.

IN  
O A/ ~~TA~~

12.80

Op 1997

..... Ch. Srinivas ..... Applicant (S)

Versus

..... Mr. Syed. A. P. D. Salwanpuri. D/o.

..... ~~Mr. B. T. S.~~ ..... Respondent (S)

INDEX SHEET

Serial No	Description of Documents and Dates	Pages
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Docket Orders.

1

Interim orders

Order In MA (S)

Reply Statement

Rejoinder

Orders In (Final Orders)

17-12-87 13 to 17

Certified that the file is complete  
in all respects.

Signature of  
Dealing Hand.

(In Record Section)

Signature of S.O.

Central Administrative Tribunal Hyderabad Bench: Hyderabad.

D.O. No.

1280

of 1997.

Ch. Srinivas

Applicants(s).

VERSUS.

The Supdt. of Post office.

Warangal Zone

(Respondents).

Date	Office Note	ORDER
		<u>29-09-97</u>
		Heard Mr. Surya for Mr. Krishna Devan for the applicant and Mr. W. Satyanarayana for Mr. N. R. Devaraj, learned counsel for the respondents.
		<u>ADMIT.</u> Reply to be filed within 6 weeks. List it for orders thereafter.
		The learned counsel for the respondents brought to my notice that the judgement of Hon'ble Supreme Court in SLP (C) No. 17422/95 (UOI & Another Vs. K. N. Sivadas & Ors). The OA, therefore, requires a detailed reply and no interim order can be granted.
17.12.97		<i>8/24/97</i> HHRP M(A)
		<i>G.A. is disposed of with separate judgment. No order.</i>
		<i>D</i> 1st RR N MLA)
		<i>S.S.</i>
		<i>10/10/97</i>
		<i>Issued 7/10/97</i>
		<i>With 6/10/97</i>
		<i>29/9/97</i>

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: BENCH HYDERABAD.

ORIGINAL APPLICATION NO. 1280 OF 1997.

Ch. Srinivas.

(Applicants (ss))

VERSUS

~~Union of India, Andhra Pradesh~~

Supt. of Post offices;

Warangal & another

Respondents (ss (s))

The Application has been submitted to the Tribunal by Shri Shri  
Shri Krishna Duvvuri Advocate/Par

Under Section 19 of the Administrative Tribunal Act, 1985 and the same has been scrutinised with reference to the points mentioned in the check list in the light of the provisions in the administrative Tribunal (procedure) Rules 1987.

The application is in order and may be listed for Admission No. 54(519)

Scrutinised

Amulya  
DEPUTY REGISTRAR (JUDL).

10. Is the application accompanied IPO/DD, for Rs.50/-

10.

11. Have Legible copies of the annexure duly attested

12. Has the applicant exhausted all available remedies.

13. Has the Index of documents been filed and pagination done properly.

14. Has the declaration as a required by item No. 7 of form, I been made.

15. Have required number of envelops (file six) bearing full addresses of the respondents been filed.

16. (a) Whether the relief sought form arise out of single cause of action.

(b) Whether any interim relief is prayed for.

17. In case an application for condonation of delay is filed, is it supported by an affidavit of the applicant.

18. Whether it is cause can be heard by a single bench.

19. Any other points.

20. Result of the scrutiny with initial of the scrutiny clerk.

~~Scrutiny Assistant~~  
29/7/37

Day 4  
numbered

Section Officer.

Deputy Registrar.

Registrar.

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

Dairy No. 3058

Report in the Scrutiny of Application.

Presented by K. Devan Date of presentation.

Applicant(s) Ch. Srinivas 23/5/91

Respondent(s) S.P.O., Wazirabad, Secur.

Nature of grievance P.L. Bones

No. of Applicants 1 No. of Respondents 2

CLASSIFICATION.

Subject P.L. Bones No. K Department Postal (No. 11)

1. Is the application in the proper form, (three complete sets in paper books form in the two compilations). ✓
2. Whether name description and address of all the parties been furnished in the cause title. ✓
3. (a) Has the application been fully signed and verified. ✓  
(b) Has the copies been duly signed. ✓  
(c) Have sufficient number of copies of the application been filed. ✓
4. Whether all the necessary parties are impleaded. ✓
5. Whether English translation of documents in a Language, other than English or Hindi been filed. ✓
6. Is the application on time, (see section 21) ✓
7. Has the Vakalatnama/Memo of appearance/Authorisation been filed. ✓
8. Is the application maintainability. (U/S 2, 14, 16, or U/R. 8 Etc.,) ✓
9. Is the application accompanied, duly attested legible copy been filed. ✓

CENTRAL ADJUDICATIVE TRIBUNAL (YOUSUFABAD BRANCH), HYDERABAD

I N D E X S

Case No. 1280 of 1997.

Cause Title

Ch. Srinivas

V A S U S

The supt. of Post offices

Wavengal & one

SL. NO.	Description of Documents	Page No.
1.	Original Application	1-5
2.	Material Papers	6-10
3.	Vakaleet	1
4.	Objection Sheet	
5.	Spore Copies	~2~
6.	Covers	~2~

Reg:- To declare that the applicant is entitled for the grant of PL Bonuses at the rates applicable to the regular PAs between the period from 8384 to 16988 by extending the Judgement in OA 458/94 dt. 28-4-94

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :: A.P.: HYDERABAD BENCH  
AT HYDERABAD

O.A.No 2500 OF 1997

*Single*  
Between :-

Ch. Srinivas, s/o. Sailu,  
Aged 33 years, Working as Postal Assistant,  
Mahaboobabad H.O., Warangal Division.

AND

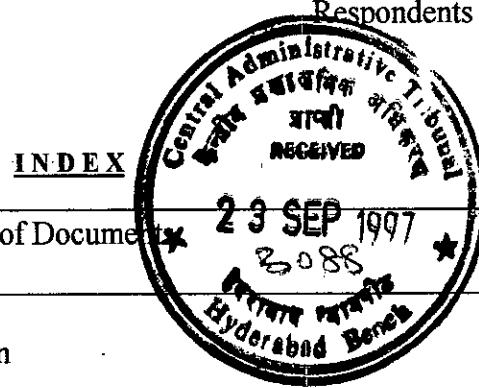
1. The Superintendent of Post Offices,  
Warangal Division. & Other.

(K) PL Bonuses

Street/POSTAL

Applicant

Postal (D)



Annexure Nos. Nos.	Description of Document	Page
	Original Application	1 - 6
1.	Copy of Memo No. B/7-1/Rectt/ dated 19-3-84 issued by The Superintendent of Post offices, Warangal Division.	6 - 7
2.	Copy of Memo No. B/7-1/Rectt/88, dated 16-9-88 Issued by the Superintendent of Post Offices, Warangal Division.	8
3.	Copy of the representation dated 25-3-1997	9
4.	Copy of the Judgement in OA No. 599/97 dated 9-5-97	10

*Asst*  
Signature of the Counsel

*S. Srinivas*  
Signature of the Applicant

*Regd 23/9/97  
P. N. R. Devi*  
Signature of the Registrar.

2

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :: A.P.: HYDERABAD BENCH  
AT HYDERABAD

O.A. No. 280 OF 1997

Between :-

Ch. Srinivas, s/o. Sailu,  
Aged 33 years, Working as Postal Assistant,  
Mahaboobabad H.O., Warangal Division. ....Applicant

AND

1. The Superintendent of Post Offices,  
Warangal Division. & 1 Other. ....Respondents

DATE OF EVENTS

Dates	Description of Documents	Page Nos.
II year 1984	Year in which the Applicant was recruited as RTP Postal Assistant.	2
22-2-84 to 7-2-84	Period during which the Applicant undergone Practical training in Mahaboobabad HO.	2
8-3-94	Date from which the Applicant worked as RTP Postal Assistant in the Mahaboobabad HO.	2
17-9-88	Date on which the Applicant was regularly appointed as Postal Assistant.	2
8-3-84 to 16-9-88	Period for which the applicant is entitled for PL Bonus	2
16-3-97	Date on which the applicant claimed Bonus.	2
25-3-97	Date on which the Hon'ble CAT had allowed reliefs prayed For in similar cases.	2

Date :

  
Signature of the Counsel

Place : Hyderabad

APPLICATION UNDER SECTION 19 OF ADMINISTRATIVE TRIBUNAL ACT, 1985  
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :: A.P.:: HYDERABAD BENCH  
AT HYDERABAD  
O.A.No. OF 1997

1280

Between :-

Ch. Srinivas, s/o. Sailu,  
Aged 33 years, Working as Postal Assistant,  
Mahaboobabad H.O., Warangal Division.

..Applicant

AND

1. The Superintendent of Post Offices,  
Warangal Division.

2. The Postmaster General,  
Northern Region, A.P., Hyderabad.

..Respondents

The address for services of all notices is that of his Counsel :

Mr. Krishna Devan, Advocate  
H.No.2-2-1105/11, Tilaknagar, Hyd  
Phone No. 4652904.

**DETAILS OF APPLICATION**

1. **PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE :**

The application is filed against the deemed refusal to pay productivity linked Bonus to the applicant for RTP PA.

2. **JURISDICTION OF THE TRIBUNAL :**

The applicant declares that the subject matter of the present application is within the jurisdiction of this Hon'ble Tribunal Under Section 14 of the Administrative Tribunal Act, the applicant is working as Postal Assistant in the jurisdiction of the respondents herein.

3. **LIMITATION :**

The applicant further declares that the application is within the period of limitation prescribed Under Section 21 of the Administrative Tribunal Act, 1985 as the application is preferred against the inaction of the respondents on the representation dt 25-3-1997.

4. **BRIEF FACTS OF THE CASE :**

1. The applicant herein was selected as Postal Assistant in Warangal in the recruitment for the II Half Year of 1984. The applicant was brought under Reserved Training Pool and for that purpose directed to undergo Practical Training for 15 days w.e.f. 22-2-84 vide order of the Superintendent of Post Office, Warangal No. 13-7-1/Rect/83 dated 12-3-84. Thereafter the applicant was directed to work as Short Duty Postal Assistant in the Mahaboobad H.O., Warangal Division from 8-3-1984 to 16-9-88, the applicant was absorbed as regular Postal Assistant in the Pay Scale of Rs. 975-1660 vide Memo No. B/7-1/Rectt/88 dated 16-9-88 of Superintendent of Post Office, Warangal Division and thus joined as Postal Assistant, Mahaboobad, Warangal Division since then continuously working as such in Warangal Division. During the period from 8-3-84 to 16-9-88, the applicant has performed the duties otherwise to be performed by the regular Postal Assistant of the period and thus worked continuously.
2. Though the Department has granted the amount of bonus to the applicant from 17-9-88 to the date on which the applicant was appointed as regular Postal Assistant, the applicant was not paid any amount of Bonus during the period from 8-3-84 to 16-9-88 whereas the Postal Assistants who worked during that period were paid Bonus at the rates then in force. The applicant herein from 8-3-84 to 16-9-88 though called RTP PA has performed the same duties as that of regular Postal Assistants further, the applicant has continuously worked from 1984 to 88 for more than 240 days in each financial year.
3. With a view to provide substantial motivation for each employee achieving higher productivity in terms of contribution rendered by the employees towards the output of the department, the Department of Posts in the 1980 has offered an incentive benefit to all the employees which is known as "Productivity Linked Bonus" vide letter No.937-1/PAP dated 17-3-1980 of Director of General, Posts, New Delhi. Under the Scheme, Bonus will be paid for each financial year equivalent to a fixed number of days to be declared from time to time . All

the officials who were drawing pay less than Rs. 1600/- were eligible for Bonus. Thereafter the respondents had further extended the benefit to Casual Labours and also extra-departmental employees in respect of whom a lumsum amount was granted. Thus the respondents have granted bonus to all regular employees during the period 1983 to 1989 excluding the applicant for the reason that the applicant had worked as RTP Postal Assistant. Though the department has granted Bonus to the regular Postal Assistants equivalent to a particular number of days and also the Casual Labours. No such bonus was granted to the applicant who were then called as RTP PA/ SDC. Since the applicant also performed the duties as same as that of Postal Assistant. It is equitable that the applicant is also entitled for Bonus on the Principle of equal pay benefits for equal work.

#### **5. GROUNDS :**

Following the decision of the CAT, Ernakulam Bench, the Hon'ble CAT, Hyderabad in several cases have ruled that RTP PA are also entitled for the payment of productivity linked bonus if like casual labourers put in 240 days of service for eah year of RTP PA. The applicant is also similarly situated to that of applicants in OA No. 659/94, 458/84 and hence, squarely covered by the relief given in those Oas, it is just and necessary to extend the benefit of the decision given in the earlier Oas to the appliants herein, also direct the respondents to pay the Bonus at the rates applicable to the then regular Postal Assistant during the period 8-3-1984 to 16-9-1988.

#### **6. DETAILS OF REMEDIES EXHAUSTED :**

The applicant herein seeks the extension of the benefit of the judgement given in earlier OAs as the applicant is also similarly aggrieved by the respondents who refused to pay the bonus for want of rulings.

7. **MATTERS NOT PREVIOUSLY FILED OR PENDING WITH ANY OTHER COURT**

The applicant further declares that he has not previously filed any application, writ petition or suit regarding the matter in respect of which this application has been made before any court of Law or any other authority or any other such bench of the Hon'ble Tribunal and nor any such application, Writ Petition or suit is pending before any of them.

8. **RELIEF SOUGHT FOR : MAIN RELIEF :**

In view of the above stated facts and grounds thereof, it is prayed that the Hon'ble Tribunal may be pleased to :

- i. Declare that the applicant is entitled for the grant of P.L. Bonus at the rates applicable to the regular Postal Assistants between the period 8-3-84 to 16-9-88 by extending the relief given in O.A. No. 458/94 dated 28-10-94 of Hon'ble CAT, <sup>599/97</sup> <sup>9-5-97</sup> Hyderabad Bench
- ii. Direct the respondents to pay the arrears of bonus as admissible to him at the rates then inforce, within 3 months from the date of receipt of the order.

9. **INTERIM RELIEF :**

The OA may be disposed at the admission stage as it is covered by the earlier judgements of this CAT.

10. **PARTICULARS OF POSTAL ORDER :**

1. Name of the Post office : *PO. 68-1564*
2. Amount of Postal Order : *Rs. 50/-*
3. Date and Number : *10-10-97*

*for 50/-*  
*DR. D.D. Mamrao*

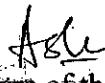
11. **LIST OF ENCLOSURES :**

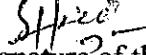
1. Vakalatnama
2. Postal order for Rs. *50/-*
3. Material Papers
4. Covers, Pads & Acknowledgements

VERIFICATION

I, the above named applicant, do hereby verify that the contents of Paras 1 to 4 are true to my personal knowledge and Paras 6 to 10 are believed to be true on legal advice of my counsel and that I have not suppressed any material facts.

Hence verified, this 21<sup>th</sup> day of September, 1997 at Hyderabad.

  
Signature of the Counsel

  
Signature of the applicant

Date:

Place : Hyderabad.

-: 2 :-

The candidates at serial nos. 1, 2 & 3 underwent the practical training for 10 days only. They will complete the same afterwards.

The Postmaster, Warangal H.O./Mahabubabad H.O. will please obtain a security for the amount of Rs. 585/- from the candidates and forward the request forms to this office.

A copy of this memo. is issued to:

✓ 8-14) The candidates.  
15-16) P.Fs of the candidates.  
17-20) Postmaster, Warangal H.O./Mahabubabad H.O.  
Office copy & spare.

J. SUBBA RAO/  
Supdt. of Post Offices,  
Warangal Divn: 506 012.

blu\*  
19M84

TRUE COPY  
AM  
ADVOCATE

INDIAN POSTS AND TELEGRAPHS DEPARTMENT  
Office of the Superintendent of Post Offices, Warangal Divn.  
Memo. No. B/7-1/Rectt/83 dt. at Warangal-506 012 the 19.3.84.

The following candidates approved for the constitution of the RTP of the II half year recruitment of 1983 are hereby directed to the offices shown against their names to undergo 'Practical Training' for 15 days with effect from 22.2.1984.

Sl.No.	Name of the candidate:	Office to which attached:
1)	Sri K. Lingamurthy	Warangal H.O.
2)	Kum. Ch. Uma Rani	"
3)	Sri T. Sreenivasa Rao	"
4)	Sri A. Mallaiah	Mahabubabad H.O.
5)	Sri Ch. Sreenivas	"
6)	Sri P. Manikyam	Warangal H.O.
7)	Sri M. Dayakar	"

The schedule of Practical training is as follows:

1)	Savings Bank	: 2 days
2)	Money order(issue & paid)	: 3 days
3)	Cash certificates	: 1 day
4)	Registration & parcel	: 2 days
5)	Sub-accounts	: 2 days
6)	Delivery	: 1 day
7)	Miscellaneous	: 1 day
		<u>15 days</u>

Even though the period of practical training is 15 days, the actual working days are only 13 excluding 2 Sundays. In case any holiday(s) fall(s) in between, the schedule will be adjusted accordingly.

The candidates are hereby informed that neither issue of this letter nor verification of original certificates by this office, submission of attestation forms by them or imparting of the said practical training, implies any assurance that they are selected in this department.

They will please note, if they fail to report to the Postmaster concerned on the stipulated date, their names will be deleted from the select list of RTP candidates.

During the course of the Practical training, the candidates will be paid stipend @ Rs. 195/- (Rs. One hundred ninety-five) only per month by the concerned Postmaster for which they have to furnish personal security bonds.

On completion of the practical training, the candidates will be called upon to function as a short duty clerk at any Post office in this division. During the course of such short duty, they will be paid at an hourly rate of Rs.2.75 ps. (Rupees Two and paise seventy-five) only. Refusal or failure to respond to the calls for short duty will entail the deletion of their names from the select list of RTP. It must be understood that the candidates who have not at all responded to the calls for short duty as well as those whose response has been little and far between, will cease to be borne on the select list and therefore will not qualify for absorption against regular vacancies.

Orders appointing them as short duty staff will be issued separately.

The candidates will be absorbed as Postal Assistants against regular vacancies over a period of 5 years. Till then they will have the liability to work as SD staff wherever and whenever called upon.

Department of Posts - India  
Office of the Supdt. of Post Offices, Warangal Division.

Memo. no. B/7-1/Recrt/1988 dt. at Warangal-12 the 16-9-88.

-o-

The following approved candidates are hereby appointed as temporary Postal Assistants in the time scale of pay Rs. 975-25-1150-EB-1660 in the posts shown against their names.

Sl. No.	Name of the candidate	Post to which posted.
1.	S/Sri P. Balaram	P.A., Mahabubabad HO - Post Vacant.
2.	Ch. Srinivas	P.A., Mahabubabad HO - Vice T. Narotham Reddy, who is posted as Smt. Panthini S.O.

The candidates will note that the appointment is purely temporary and likely to be terminated at any time without assigning any reason thereto. The date of appointment of the candidates will not effect the inter-se-seniority of the candidates of the list as seniority will be fixed according to their rank in the merit list and other principles laid down for the purpose.

The candidates will note that their appointment will carry with it, the liability to serve in any part of India. The candidates are liable for field service within India in times of National Emergency.

The candidates will note that they are required to pass an examination in departmental rules and regulations within 3 years of their regular appointment in a maximum number of 6 chances failing which they will be liable to be discharged from duty.

The candidates will also note that they are expected to serve in Warangal Division as long as they remains in the time scale cadre to which they are recruited and requests for transfer to other units will not be entertained ordinarily.

Other conditions of service will be governed by the relevant rules and orders issued by the department from time to time.

A copy of this memo, is issued to:-

Regd. A/d:- 1) Sri P. Balaram, SDPA,  
Mandi Bazar S.O: 506 012

2) Sri Ch. Srinivas, SDPA,  
Mahabubabad H.O: 506 101

3) The Postmaster, Mahabubabad H.O.  
4) The Sub-postmaster, Mandi Bazar S.O: 506 012

5-6) PFs of the candidates.

7) The files, B-5-6/B-4-11.

8) Office copy.

/S.L.Venkaiah/  
Supdt. of Post Offices,  
Warangal Divn: 506 012

TRUE COPY

AN  
ADVOCATE

From:

Date: 3-97

Ch. Srinivas,  
Postal Assistant,  
MAHABOOBAD HO, Warangal District

To,  
The Superintendent of Post Offices,  
Warangal Division.

(THROUGH PROPER CHANNEL)

Sir,

Sub:- Claim for Bonus - worked as RTP/Short duty Clerk -  
CAT, Hyderabad Judgment in O.A.No. 599/97

\*\*\*

Having been selected as Postal Assistant in a recruitment for the second half year of 1984 and undergone practical training for 15 days. I was directed to work as Short Duty Postal Assistant from 22-2-84 to 7-3-84. On 17-6-90 I was absorbed as Regular Postal Assistant. For the period between 22-2-84 to 16-6-90 the ~~RMR~~ P.L. Bonus was not granted to me.

I learnt that the Hon'ble CAT, Hyderabad in O.A.No. 599/97 has directed the Department of Posts to pay Productivity linked Bonus to the candidates who worked as Short Duty Postal Assistant. As I am similarly situated I request you to extend the benefit of judgment of the Hon'ble Tribunal and pay the amount of Bonus as admissible to me.

Yours faithfully,

(S) CH. SRINIVAS

TRUE COPY  
*Al*  
ADVOCATE

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4  
10

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A. No. 599 Of 1997

Date of Order 9<sup>th</sup> May, 1997

Between:-

Sri M. Sivanandaiah

..Applicant

AND

1. The Superintendent of Post Offices,  
Guntakal Division, Guntakal – 515 801.

2. The Superintendent of Post Offices,  
Hindupur Division, Hindupur- 515201.

3. The Postmaster General.  
A.P. Southern Region,  
Kurnool – 5.

..Respondents

COUNSEL FOR THE APPLICANT : Mr. Krisna Devan

COUNSEL FOR THE RESPONDENTS : Mr. V. Bhimanna, Addl CGSC

CORAM :

HON'BLE SHRI. R.RANGARAJAN, MEMBER (ADMN.)

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.))

Heard Mr. Krishna Devan, learned counsel for the applicant and Mr.N.R. Devaraj for Mr.V. Bhimanna, learned standing counsel for the respondents.

2. The applicant had worked as Short Duty Postal Assistant in the Post Offices at Rayadurg, Kanekal and Guntakal Head Post Office in Guntakal Division from 30-1-84 to 17-6-88. He was absorbed as a regular Postal Assistant from 14-6-88 onwards.
3. This OA is filed praying for a direction to pay him the productivity linked at the rates applicable to the regular Postal Assistant between the period from 30-1-84 to 7-6-88 as was granted to the applicant in OA No. 458/94.
4. Both sides agreed that this OA is covered by the judgement in OA NO. 458/94 decided on 28-4-94.
5. In view of the above submission, this OA is allowed at the admission stage itself with a direction to the respondents to grant the applicant the same benefit as was granted by the Ernakulam Bench of this Tribunal in the case referred to in OA No. 458/94.
6. The respondents shall comply with this order within a period of three months from the date of communication of this order.
7. No order as to costs.

true copy  
C. S. Rao

13

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH  
AT HYDERABAD.

••

O.A.No. 1280/97.

- - - - -  
Date of decision: 18th December, 1997.  
--

Between:

Ch. Srinivas. ... .. Applicant.

and

1. The Superintendent of Post Offices,  
Warangal Division.
2. The Postmaster General, Northern Region,  
A.P. Hyderabad. ... .. Respondents.

Counsel for the applicant: Sri Krishna Devan.

Counsel for the respondents: Sri N.R.Devaraj.

JUDGMENT.

(by Hon'ble Sri R. Rangarajan, Member (A))

--

Heard Sri Krishnadevan for the applicant  
and Sri N.R.Devaraj for the respondents.

The applicant in this O.A., ~~pleads~~ for a  
declaration that he is entitled for the grant of P.L.Bonus  
at the rates applicable to the regular Postal Assistants  
between the period 8-3-1984 to 16-9-1988 by extending the  
relief given in O.A.No.599/97 dated 9-5-1997 on the file  
of this Bench and for a consequential direction to the

: 2 :

respondents to pay the arrears of bonds as admissible to him at the rates then in force within 3 months from the date of receipt of the order.

The applicant in this connection has filed a representation (Annexure III dated --March, 1997). It is stated that the representation is still pending disposal.

No reply has been filed by the respondents in this O.A. The learned counsel for the respondents submitted that the applicant is not eligible to get this relief in view of the Apex Court's Judgment in Civil Appeal Nos., 80 -- 123 of 1996 (With Civil Appeal No. 5268/97--SLP(C) No. 17422/95), Civil Appeal Nos. 126/96, 124--125/96, 127--130/96 and 131/96) reported in SUPREME TODAY 1997 Vol. VII P.65\*. As the representation of the applicant dated March, 1997 is still pending, Respondent No.1 is directed to dispose of the representation of the applicant in accordance with law after taking due note of the Judgment of the Apex Court supra.

The applicant is also permitted to submit further detailed representation, if so advised, within a fortnight from the date of receipt of a copy of this

16  
COPY TO :

1. The Superintendent of Post Offices, Warangal Division.
2. The Post Master General, Northern Region, A.P. Hyderabad.
3. One copy to Mr. Krishna Devan, Advocate, CAT, Hyderabad.
4. One copy to Mr. N.R. Devraj, Sr. CGSC, CAT, HYD.
5. One Spare Copy.
6. One copy to Dy. Registrar, CAT, HYD.

YLKR

89/12/97  
⑥

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

1 THE HON'BLE SHRI R.RANGARAOAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESWAR :  
M(J)

Dated: 17/12/97

ORDER / JUDGMENT

MA./R.A./C.A.No.

in  
R.A.NO. 1280/97

Admitted and Interim Directions  
Issued.

Allowed

Disposed of With Directions

Dismissed

Dismissed as Withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

SRR

II Court

Central Administrative Tribunal  
DISPATCH

26 DEC 1997

Hyderabad Bench  
HYDERABAD BENCH